

ITEM NO.51

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17304/2021

(Arising out of impugned final judgment and order dated 16-08-2021 in MS No. 2298/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

INDRA BHAN SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. S. Wasim A. Qadri, Sr. Adv.
Mr. Tamim Qadri, Adv.
Ms. Udit Singh, AOR
Mr. Saeed Qadri, Adv.
Mr. Shraveen Kumar Verma, Adv.
Mr. Sangeet Singh, Adv.
Mrs. Kareena Faried, Adv.
Mr. Saahil Gupta, Adv.
Mr. Nitesh, Adv.

For Respondent(s) Mr. Bhakti Vardhan Singh, AOR
Mr. Anuroop Chakravarti, Adv.
Mr. Ankit Khatri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The respondents have filed their counter affidavit.

The petitioner may file rejoinder in four weeks.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR